## GOVERNMENT OF INDIA MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

## RAJYA SABHA UNSTARRED QUESTION NO. 1002 TO BE ANSWERED ON 9<sup>TH</sup> DECEMBER, 2025

## WHEAT STORAGE LIMITS

1002 # SHRI MAYANKKUMAR NAYAK:

SMT. KIRAN CHOUDHRY:

SHRI MITHLESH KUMAR:

**SHRI BRIJ LAL:** 

DR. DINESH SHARMA:

SMT. REKHA SHARMA:

DR. ANIL SUKHDEORAO BONDE:

SHRI RYAGA KRISHNAIAH:

**SMT. MAYA NAROLIYA:** 

SHRI BABURAM NISHAD:

SHRI SADANAND MHALU SHET TANAVADE:

DR. BHAGWAT KARAD:

SHRI DEEPAK PRAKASH:

SHRI NARHARI AMIN:

Will the Minister of *Consumer Affairs, Food and Public Distribution* be pleased to state:

- (a) the details of the revised wheat storage limits applicable to traders, sellers, large chain dealers and processors until March 31, 2026;
- (b) the details of the mechanism adopted to monitor compliance with these storage limits;
- (c) the details of steps taken by Government to ensure timely enforcement of storage norms and prevent artificial scarcity or speculative hoarding;
- (d) whether any guidelines have been issued regarding compliance deadlines for enterprises holding stocks in excess of the prescribed limits; and
- (e) if so, the details thereof?

## ANSWER

MINISTER OF STATE FOR MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION

(SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA)

(a): As part of continuous efforts to moderate prices of wheat, Central Government has revised the Wheat Stock limit on 26 August 2025 applicable for all States and Union Territories until 31st March 2026 as under:

....2/-

Entities	Revised Wheat Stock Limit
Trader/ Wholesaler	2000 MT;
Retailer	8 MT for each Retail outlet
Big chain Retailer	upto 8 MT for each retail outlet subject to maximum
	quantity of (8 multiplied by total no. of outlets) MT. This
	will be the maximum stock that can be held at all their retail
	outlets and depots put together
Processor	60% of Monthly Installed Capacity (MIC) multiplied by
	remaining months of FY 2025-26

(b) & (c): Government of India is keeping a close watch on the prices of wheat and is taking appropriate interventions to ensure price stability for the consumers in the country. For this, Government of India has introduced limit on Wheat Stock to bring down the prices of wheat to ensure that no artificial scarcity of wheat is created in the country. Officials of Central and State Governments are monitoring enforcement of stock limits of wheat by means of carrying out inspections by teams of (i) State Authorities & (ii) Joint team of States, FCI and QCC/DFPD.

Any entity which is found to have not registered on the portal or violates the stock limits will be subject to suitable punitive action under Section 6 & 7 of Essential Commodities Act, 1955.

All wheat stock entities are required to declare/update the stock position on every Friday on the wheat stock portal of this Department.

(d) &(e): As per the Gazette notification no. S.O.3926(E) dated 26.08.2025, in case the stocks held by an entity is higher than the prescribed limit, they shall have to bring the same to the prescribed stock limits within 15 days of issue of this notification.

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